IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

MA No. 5 OF 2025

IN

ORIGINAL APPLICATION NO. 280 OF 2024

IN THE MATTER OF:

AJAY ARYA & ORS. …. APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …. RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply Affidavit on behalf of the Respondent No. 2 – Ghaziabad Development Authority	1-3
2.	**ANNEXURE-R-2/1** True copies of the report submitted by the Assistant Incharge Enforcement, Zone 6 along with the photographs.	4-7
3.	Vakalatnama	8

NEW DELHI
DATE: 09.07.2025

THROUGH

RACHIT MITTAL
Advocate for Respondent No. 2
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida -201301, Uttar Pradesh
Mob.: +91 9873997047
Email: office@rmlawchambers.in

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MA No. 5 of 2025

IN

ORIGINAL APPLICATION NO. 280 OF 2024

IN THE MATTER OF:

AJAY ARYA & ORS. ... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2 - GHAZIABAD DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH:

I, PIYUSH SINGH S/o Shri HARI KISHAN aged about 31 years working as ASSISTANT ENGINEER Ghaziabad Development Authority, Vikas Path, Ghaziabad, U.P., do hereby solemnly affirm and declare as under:-

1. That I, in the aforesaid capacity is well conversant with the facts and circumstances of the case derived on information from the record. Hence, I am competent to swear this affidavit.

पीयूष सिंह
सहायक अभियन्ता
जोन-5

2. That the answering Respondent is filing the present reply pursuant to the order dated 23.04.2025 passed by this Hon'ble Tribunal.

3. That the grievance of the applicant raised in the captioned application is that commercial activities being carried out by the project proponents i.e. Anant Flex and Balaji Fabrication in the residential area, giving rise to noise pollution and littering etc in violation of the norms.

4. The Competent Officer/Incharge, Enforcement Zone 6, GDA issued a letter to the project proponents i.e. M/s. Anant Flex and M/s. Balaji Fabrications to either furnish the permission granted for undertaking the commercial activities or else to shut the shops, failing which the answering Respondent would take actions under the Uttar Pradesh Urban Planning and Development Act, 1973.

5. Pursuant to the said letter, when the project proponents did not respond to the same, the competent officer while taking action under Section 16 of the Uttar Pradesh Urban Planning and Development Act, 1973 registered Case No. 07/A.Bhu.U./Enforcement Zone 6/2025 and Case No. 08/A.Bhu.U./Enforcement Zone 6/2025 and after getting both the shops vacated, sealed both the shops on

MANJEET SINGH Advocate-Notary Ghaziabad (U.P.I.) Regd. No. 1758 VALID ATTESTED GOVT. OF INDIA

पीयूष सिंह
सहायक अभियन्ता
जोन-6

07.07.2025. Presently, both the shops are not operational. True copies of the report submitted by the Assistant Incharge Enforcement, Zone 6 along with the photographs are annexed and marked as **"ANNEXURE-R-2/1"**.

6. It is submitted that the answering respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time.

पीयूष

DEPONENT
पीयूष सिंह
सहायक अभियन्ता
जोन-६

VERIFICATION:-

The contents of the above reply affidavit from paragraph 1 to 6 are true and correct as per the official records. Nothing is wrong therein and nothing material has been concealed there from.

Verified at GZB today on this 9th day of July, 2025

NOTARY
MANJEET SINGH
Advocate-Notary
Ghaziabad (U.P.)
Regd. No. 1758
VALID.
ATTESTED
GOVT. OF INDIA

No. Date 9.7.25 Affidavit/Declare
of Sh. Piyush Singh
S/o Ram Kishan
R/o Avantika Ghaziabad
Identified by/Through Self on Basis on
Documents with him

ATTESTED
MANJEET SINGH
Notary Ghaziabad (U.P.)

पीयूष

DEPONENT
पीयूष सिंह
सहायक अभियन्ता
जोन-६

ANNEXURE-R-2/1

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

पत्रांक :– 97 /प्रवर्तन जोन–6/2025 दिनांक 08.07.25

विधि अधिकारी

विषयः ओ0ए0संख्या–280/2024 श्री अजय आर्य व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य। इन्दिरापुरम योजना के जयपुरिया सनराईज प्लाजा में अनन्त फ्लैक्स एवं बालाजी फैब्रीकेशन (स्टील और लोहे से सम्बन्धित वस्तुओं को चिन्हित करने वाली) के द्वारा आवासीय क्षेत्र में व्यवसायिक गतिविधियां संचालित करने के कारण क्षेत्र में ध्वनि प्रदूषण और कूड़ा–कचरा फैलाने के सम्बन्ध में।

महोदय,

कृपया स्वकीय कार्यालय पत्रांक–504/06/विधि अनुभाग/वाद पत्र/2025 दिनांक 02.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र में ओ0ए0संख्या–280/2024 श्री अजय आर्य व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य, इन्दिरापुरम योजना के जयपुरिया सनराईज प्लाजा में अनन्त फ्लैक्स एवं बालाजी फैब्रीकेशन (स्टील और लोहे से सम्बन्धित वस्तुओं को चिन्हित करने वाली) के द्वारा आवासीय क्षेत्र में व्यवसायिक गतिविधियां संचालित करने के कारण क्षेत्र में ध्वनि प्रदूषण और कूड़ा–कचरा फैलाया जा रहा है, जिस पर नियमानुसार आवश्यक कार्यवाही करते हुए, अनुपालन आख्या तैयार कर नियत तिथि 11.07.2025 से पूर्व मा0 हरित अधिकरण नई दिल्ली के समक्ष दाखिल कराने एवं रिकॉर्ड हेतु एक प्रति विधि अनुभाग में उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि पूर्व में संचालनकर्ताओं को विभागीय पत्र संख्या–824/प्रवर्तन जोन–6/2025 दिनांक 15.04.2025 प्रेषित किया गया था। उक्त पत्र के परिप्रेक्ष्य में संचालनकर्ताओं द्वारा कोई प्रतिउत्तर प्राधिकरण में प्रस्तुत नहीं किया गया, जिस कारण उक्त प्रदूषणकारी अनन्त फ्लैक्स एवं बालाजी फैब्रीकेशन, जयपुरिया सनराईज प्लाजा, अहिंसाखण्ड–1, इन्दिरापुरम के विरूद्ध उत्तर प्रदेश नगर योजना एवं विकास अधिनियम–1973 की धारा–16 के अन्तर्गत कार्यवाही करते हुए वाद संख्या–07/अ0भू0उ0/प्रवर्तन जोन–6/ 2025 एवं 08/अ0भू0उ0/ प्रवर्तन जोन–6/2025 योजित किया गया एवं दोनों दुकानों को खाली कराते हुए दिनांक 07.07.2025 को सीलिंग की कार्यवाही की गई। वर्तमान में उक्त दोनों दुकानें संचालित नहीं है **(स्थल के फोटोग्राफ्स संलग्न है)**, जिसकी संक्षिप्त आख्या इस पत्र के साथ संलग्न कर प्रेषित की जा रही है।

संलग्नक :– उपरोक्तानुसार।

(पीयूष सिंह)
सहायक प्रभारी प्रवर्तन जोन–6

पृ0सं0– /प्रवर्तन जोन–6/2025 दिनांक .....

प्रतिलिपि :–

1. श्री रचित मित्तल–एडवोकेट को इस आशय से प्रेषित कि प्रश्नगत प्रकरण में आवश्यक कार्यवाही किये जाने हेतु सम्बन्धित को अपने स्तर से निर्देशित करने का कष्ट करें।

सहायक प्रभारी प्रवर्तन जोन–6

संक्षिप्त आख्या

विषयः ओ0ए0संख्या–280/2024 श्री अजय आर्य व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य।

इन्दिरापुरम योजना के जयपुरिया सनराईज प्लाजा में अनन्त फ्लैक्स एवं बालाजी फैब्रीकेशन (स्टील और लोहे से सम्बन्धित वस्तुओं को चिन्हित करने वाली) के द्वारा आवासीय क्षेत्र में व्यवसायिक गतिविधियां संचालित करने के कारण क्षेत्र में ध्वनि प्रदूषण और कूड़ा–कचरा फैलाने के सम्बन्ध में।

मा० हरित अधिकरण, नई दिल्ली के समक्ष सुनवाई हेतु नियत तिथि 11.07.2025 के क्रम में अवगत कराना है कि इस कार्यालय के पत्र दिनांक 15.04.2025 के सन्दर्भ में अनन्त फ्लैक्स एवं बालाजी फैब्रीकेशन, जयपुरिया सनराईज प्लाजा, अहिंसाखण्ड–1, इन्दिरापुरम के विरूद्ध उत्तर प्रदेश नगर योजना एवं विकास अधिनियम–1973 की धारा–16 के अन्तर्गत कार्यवाही करते हुए वाद संख्या–07/अ0भू0उ0/प्रवर्तन जोन–6/2025 एवं 08/अ0भू0उ0/प्रवर्तन जोन–6/2025 योजित किया गया एवं दोनों दुकानों को खाली कराते हुए दिनांक 07.07.2025 को सीलिंग की कार्यवाही की गई। वर्तमान में उक्त दोनों दुकानें संचालित नहीं है।

कृपया उपरोक्त आख्या सादर सूचनार्थ प्रेषित ।

OFFICE
S.E- 003
AXYPS3451J1ZK
PULL
FLEX BOARD
FLEX BANNER
VINYL BOARD
CANOPY
DIGITAL PRINT
ONE WAY VISION
VISITING CARD
PAMPHLETS
LETTERHEAD
BILL BOOK
GLOW SIGN BOARD
SUNPACK SHEETS
Anant
GROUP OF COMPANIES
All Type Printing & Advertising Solution

S1096
পুরিমা সাহা সাহু জেলিনা
মন্দুরাপুরম।

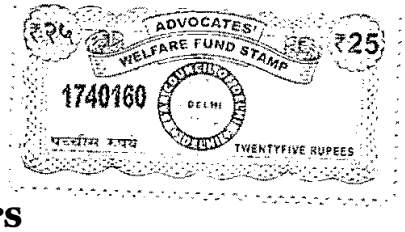
BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW DELHI

MA/5/25 in O.A./280...../2024

Shri Ajay Arya & Ors

VERSUS

State of Uttar Pradesh & Ors



I, **M P Singh**, Joint Secretary/Prabhari Vidhi, Ghaziabad Development Authority, Ghaziabad in the above matter hereby appoint and retain **Shri Rachit Mittal, Advocate** to appear act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree orders passed therein, appeals and/or other proceedings therefrom and also in proceedings for review of judgment and for leave to appeal to Hon'ble High Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us.

I/We further authorize him to appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

I/We hereby authorize him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.

I/We agree if I/We fail to pay the fees agreed upon or to give the instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

And I/We the undersigned to hereby agree to ratify and confirm all acts done by the advocate or his substitute in the mater as my own acts, as if done by me/us to all intents and purposes.

Executed by me/us this 19th day of April 2025 at _____

End : D/1041/2011
Email: rachit@rmlawchambers.in
Ph: 9873997047

Executant's are personally known to me he has/they have signed by me

Signature's

M.P. SINGH
J.S./Prabhari Vidhi

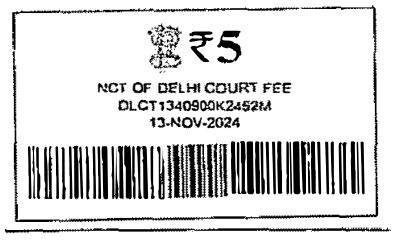
Satisfied as to the identity of executant's signature's
(Where the executant's is/are illiterate blind or unacquainted with the language of Vakalat).

Certified that the contents were explained the executant's in my presence in _____ the language known to him/them who appear/s perfectly to understand the same and have/have signed in my presence.

Rachit

RACHIT MITTAL
Advocate, Supreme Court of India,
MZ-25, Ansal Fortune Arcade
SEctor-18, Noida-201301
Uttar Pradesh

Accepted



Accepted